

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 140 of 2016 &
IA No. 307 of 2016**

Dated: 20th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s Ramayana Ispat Pvt. Ltd.

...Appellant(s)

Vs.

Rajasthan Vidyut Prasaran Nigam Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Manu Seshadri
Mr. Devang Gautam,

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma
Mr. Manish Sharma for R-1
Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-3
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-2

ORDER

Learned counsel for the respondents seek two weeks more time to file reply. They may file the same on or before 04.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.11.2016 after serving copy on the other side.

List the matter on **10.01.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson